

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 352 of 2013 in
DFR No. 1963 of 2013

Dated 11th November, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Bhaskar Shrachi Alloys Ltd.Appellant(s)
Versus
Central Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Apoorva Misra
Ms. Radhika Gupta
Counsel for the Respondent(s): Mr. M.G. Ramachandran
Ms. Swagatika Sahoo
Mr. Avinash Menon for DVC

ORDER

I.A. No. 352 of 2013
(Appl. for condonation of delay)

This is an Application to condone the delay of 6 days in filing the Appeal as against the main Order.

We have heard the learned counsel for the parties. Since we find that there is sufficient cause to condone the delay, the delay is condoned.

The Application is disposed of.

The Registry is directed to number the Appeal and post for Admission on **18.11.2013**.

(Rakesh Nath)
Technical Member
ts/ak

(Justice M. Karpaga Vinayagam)
Chairperson